

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 641/252/ND/2018

In the matter of:

K Square Infratech and Interiors Pvt. Ltd.
Vs.
ROC & another.

....Appellant

...Respondent

Under Section: 252.

Order delivered on 20.07.2018

CORAM


**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For the Respondent
For the Income Tax

: Mr. Himanshu Harbola, Adv.
:
:

ORDER

The learned counsel for the appellant states that the appellant was directed to file the compliance affidavit of the order dated 06.06.2018 with respect to the transactions done by the company after de-freezing the bank account as per the order of the court. Leaned counsel states that the details of transactions from the bank are received yesterday and seeks short time to file the affidavit. One week time granted. ROC has filed reply but not come in the court file. Income tax is directed to file reply within two weeks. For further consideration on 09.08.2018


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh